

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 2189
ANSWERED ON – 06/08/2026

E-LOK ADALAT

2189 # SHRI MADAN RATHORE:

SHRI RAJESH PARMANAND SHUKLA:

SHRI TARUN CHUGH:

SHRI SAMIK BHATTACHARYA:

SMT. SADHNA SINGH:

SHRI SANJAY BHATIA:

SHRI BABURAM NISHAD:

SMT. SEEMA DWIVEDI:

SHRI SHAMBHU SHARAN PATEL:

SHRI KANAD PURKAYASTHA:

SHRI SADANAND MHALU SHET TANAVADE:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of cases taken up and disposed of through e-Lok Adalats during the last three years, State-wise and year wise;
- (b) the total amount of monetary settlement arrived through e-Lok Adalats during the said period;
- (c) the States/Union Territories where e-Lok Adalats have been introduced or expanded during the said period; and
- (d) the further steps proposed to expand this initiative across the country?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): The concept of e-Lok Adalat was introduced for the first time during the period of Covid pandemic when physical functioning of Courts had become difficult. In e-Lok Adalat, the technology has been used to its maximum advantage and it has become platform

to deliver justice at the door step of people. The first e-Lok Adalat was held on 27.06.2020 and since then e-Lok Adalats have been organized by various Legal Services Authorities (LSAs). The State/UT-wise details of cases taken up, cases disposed of and amount of monetary settlement arrived (both in pre-litigation and pending cases) in e-Lok Adalats during the last three financial years are at **Annexure-A**.

After pandemic the LSAs have adapted the use of technology and digital platforms in organizing National Lok Adalats. They are leveraging technology for e-Lok Adalats. The steps taken by Legal Services Authorities to promote e-Lok Adalat include preparation of Standard Operating Procedure (SOP), technical training to Officers / Court Staff, and use of online platforms like Microsoft Teams, Vidyo App, WhatsApp, Zoom Cloud meetings application etc.

**STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 2189 FOR ANSWER ON 06.08.2026
REGARDING 'E-LOK ADALAT'.**

**Details of cases taken up, disposed of and Amount of Monetary settlement arrived during last three financial years
2023-24, 2024-25 and 2025-26**

S.No	Name of the State Authority	2023-24			2024-25			2025-26		
		Total Cases		Total Settlement amount (In Rs.)	Total Cases		Total Settlement amount (In Rs.)	Total Cases		Total Settlement amount (In Rs.)
		Taken Up	Disposed Of		Taken Up	Disposed Of		Taken Up	Disposed Of	
1.	Chhattisgarh	2,954	765	5,05,63,131	572	496	5,67,64,723	21,113	21,072	10,08,00,000
2.	Delhi	1,289	1,289	3,50,94,214	0	0	0	1,080	876	3,84,25,689
3.	Gujarat	14,22,201	9,13,564	50,51,48,092	15,82,964	12,09,542	66,64,05,138	25,49,358	19,07,485	1,28,58,46,284
4.	Karnataka	21,562	16,118	21,16,75,192	15,559	14,908	22,47,76,847	6,02,169	6,01,660	2,24,15,28,164
5.	Maharashtra	4,50,23,478	12,35,187	1,78,59,82,711	1,20,27,518	13,16,929	3,05,34,76,799	7,62,767	6,47,269	1,52,34,83,708
6.	Uttar Pradesh	1,60,285	1,23,193	5,13,39,627	57,997	30,350	32,79,563	9,119	4,541	26,77,319
	Grand Total	4,66,31,769	22,90,116	2,63,98,02,967	1,36,84,611	25,72,225	4,00,47,03,070	39,45,606	31,82,903	5,19,27,61,164